

**RESERVE BANK OF INDIA
(FOREIGN EXCHANGE DEPARTMENT)
CENTRAL OFFICE
MUMBAI 400 001**

Notification No.FEMA.116/2004-RB

dated March 25, 2004

**Foreign Exchange Management (Export of Goods
and Services) (Second Amendment) Regulations, 2004**

In exercise of the powers conferred by clause (a) of sub-section (1) and sub-section (3) of Section 7, sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in partial modification of its Notification No.FEMA.23/RB-2000, dated 3rd May 2000, the Reserve Bank of India makes the following amendment in the Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, as amended from time to time namely :

1. Short title and commencement

- (i) The regulations may be called the Foreign Exchange Management (Export of Goods and Services) (Second Amendment) Regulations, 2004.
- (ii) They shall come into force from the date of their publication in the Official Gazette.

Amendment to the Regulations

2. In the Foreign Exchange Management (Export of Goods and Services) Regulations, 2000, in Regulation 4, the following amendments shall be made, namely :-

- (i) in clause (d), for the words "twenty five thousand rupees in value" the words "twenty five thousand USD in value" shall be substituted,

in clause (e), for the words "one lakh rupees in value" the words "five lakh rupees in value" shall be substituted.

**Shyamala Gopinath
Executive Director**

Foot Note : The Principal Regulations were published in the Official Gazette vide G.S.R.No.409(E) dated May 5, 2000 in Part II, Section 3, Sub-section (i) and subsequently amended vide G.S.R.Nos.119 dated February 27, 2001 and 473(E) dated April 1, 2002, 773(E) dated August 27, 2003 and 800(E) dated October 29, 2002.

<p>Published in the Official Gazette of Government of India - Extraordinary - Part-II, Section 3, Sub-Section (i) dated 08.06.2004 - G.S.R.No.352(E)</p>
